CENTRAL ADMINISTRATIVE TRIBUNAL : ERNAKULAM BENCH

Dated Wednesday the second day of August, One thousand, nine hundred and eighty nine.

## Present

Hon ble Shri NV Krishnan, Administrative Member and

Hon ble Shri N Dharmadan, Judicial Member

## Registration No. OA 426/89

N Appukuttan Nadar

: Applicant

Vs

- 1 The Superintendent Postal Stores Depot Trivandrum 695 023.
- 2 Postmaster General Kerala Circle, Trivandrum.
- 3 Director General \* Department of Posts, New Delhi.
- 4 Union of India rep. by the Secretary, Ministry of Communications, New Delhi

: Respondents

Mr Gasaidharan Chempazhanthiyil

: Counsel of Applicant

Mr PVM Nambiar. Sr CGSC

: Counsel of Respondents

## ORDER

## Shri NV Krishnan, Administrative Member

In this application, the applicant has challenged the order dated 4.4.89 (Annexure-IX), which is a notice issued by Respondent-1 stating that it is proposed to fill up a vacancy of one Group D in the Postal Stores Depot, Trivandrum by selection from the contingent employees of the Postal Stores Depot. The claim of the applicant is that the vacancy has arisen as a result of one Shri M Samuel, Test Category Official quitting the Department. According to the applicant, the consequential

vacancy should be filled up in accordance with the letter dated 17.5.89 (Annexure-X). The first priority should be given to the NTC Group D officials, then to the EDAs of the same Division and then to the casual labourers. If this proceedure is followed, it is claimed that the applicant stands a chance of getting appointed to the Group D post. It is contended that the proceedure is being followed by the issue of Annexure IX notice is irregular.

- The applicant also relies the letter dated

  27.2.85 (Annexure IV) whereunder, he was informed that
  he would be absorbed in Group-D post as and when vacancies
  arise. The applicant, therefore, prays that the

  Annexure IX notice should be strucked down and the

  Connect
  Respondents should be directed to follow the proceedure.
- We have heard the Sr CGSC. He is not in a position to concede anything stated in the application. In the interest of justice, after hearing the applicant and perusing the records we are of the view that the applicant should be permitted to send a fresh representation to the Post Master General, Kerala Circle, Trivandrum within a period of two weeks from to-day stating all the grounds on which he relies. In that event, Respondent-2 will dispose of that application within a period of 6 weeks from the date of its receipt and send to the applicant a considered reply in regard to his claims. In the

meanwhile, a Group D post may be kept reserved so if the representation is allowed that the applicant's claim to that post can be considered alongwith others who are eligible in accordance with the rules in force.

4 With the aforesaid directions, the application is disposed.

(N Dharmadan) Judicial Member 2.8.89

(NV Krishnan)
Administrative Member
2.8.89

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